

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

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TRANSFERRED PETITION No. 251/2017  
IN COMPANY APPLICATION No. 674/2016

DATED WEDNESDAY, THE 01<sup>st</sup> DAY OF FEBRUARY, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL  
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT (ACT 1) OF 1956 AND THE  
COMPANIES ACT 2013  
AND  
IN THE MATTER OF SECTION 391 TO 394 OF THE COMPANIES ACT, 1956  
AND  
IN THE MATTER OF AADHAR HOUSING FINANCE LIMITED  
AND  
IN THE MATTER OF SCHEME OF AMALGAMATION OF AADHAR HOUSING  
FINANCE LIMITED WITH DHFL VYSYA HOUSING FINANCE LIMITED AND THEIR  
RESPECTIVE SHAREHOLDERS

Aadhar Housing Finance Limited,  
No.3, JVT Towers, 8<sup>th</sup> A Main Road,  
Sampangi Rama Nagar  
Bengaluru – 560 027, Karnataka.


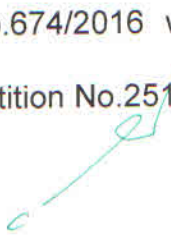
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Petitioner

PRESENT: M/s. SPJ Legal,  
Advocates,  
Unit No.1002, 10<sup>th</sup> Floor,  
# 40, Prestige Meridian II,  
M.G. Road,  
Bangalore – 560 001.

**ORDER**


This Company Application was originally filed before the Hon'ble High Court of Karnataka, Bangalore, and numbered as CA 674/2016. Consequent upon establishment of National Company Law Tribunal, Bengaluru Bench, Company Application No.674/2016 was transferred to this Tribunal and re-numbered as Transferred Petition No.251/2017.




A memo is filed on behalf of Petitioner Company seeking permission to withdraw the matter.

Heard the counsel for Petitioner Company. It is reported that the Petitioner Company is withdrawing the Company Application with liberty to file fresh application and permission may be granted. Since, the petitioner company is withdrawing the application, permission can be granted.

In the result, permission is granted to the Petitioner Company to withdraw the Company Application and as such TP No.251/2017 is dismissed as withdrawn with liberty to file fresh application.

  
(RATAKONDA MURALI)  
MEMBER, JUDICIAL

  
(ASHOK KUMAR MISHRA)  
MEMBER, TECHNICAL

psp.